

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 21678/2020

(Arising out of impugned final judgment and order dated 31-08-2016
in C.A. No. No. 8565/2016 passed by the Supreme Court Of India)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

PRITAM KAUR & ORS.

Respondent(s)

(IA No. 113136/2020 - APPLICATION FOR PERMISSION
IA No. 101528/2020 - CLARIFICATION/DIRECTION
IA No. 113140/2020 - INTERVENTION/IMPLEADMENT)

Date : 07-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Parties

Mr. Nishit Agrawal, AOR
Mr. Harsh Mishra, AdvocateMr. Aftab Ali Khan, AOR
Mr. Kafeel Ahmed, Adv.Mr. K.M. Nataraj, ASG
Mr. Anil Hooda, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Siddhant Kohli, Adv
Mr. Vinayak Sharma, Adv
Mr. Shafik Ahmed, Adv.
Ms. Meena Dev ADV.
Ms. Anupama Singh, Adv.
Ms. Parul Priya, Adv.
Mr. Sundeep Pandhi, Adv.
Mr. Harvinder Singh, Adv.
Mr. Amrish Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E RWe are very disappointed with the manner in which
the DDA has dealt with the very valuable land. First of
all, despite the the service of notice, nobody

contd..

appeared on behalf of the DDA. We were constrained to request Shri K. M. Nataraj, learned ASG to see to it that somebody appears on behalf of the DDA. Thereafter, Shri Nishit Agrawal, learned counsel has appeared on behalf of the DDA today. It is reported that Review Petition D. No. 3906/2022 has been filed only last week, which is filed on the basis of the Full Bench Decision of this Court in the case of Indore Development Authority, which has been delivered in the year 2020. This is not the manner in which the public property is to be dealt with by the DDA officials.

Put up on 8.2.2022. To be listed on the top of the Board.

Let the Vice Chairman of the DDA to remain present through virtual mode so that he can be apprised what is happening in the DDA so that in future the corrective measure are taken.

Shri Nishit Agrawal, learned counsel appearing on behalf of the DDA to convey this order to the Vice-Chairman of the DDA.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER